

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

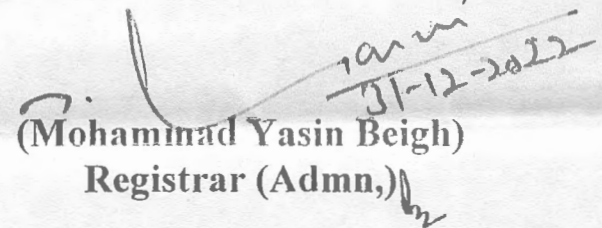
**Subject: Transfer of Advocate License of Ms. Nameezia Amin,
Advocate.**

NOTIFICATION

No. 03 of 2023/RG/LP Dated 02/01/2023

In pursuance of Bar Council of India Resolution No.1-F/2018 (Transfer) dated 22.08.2018, Ms. Nameezia Amin, Advocate D/O Sh. Noorul Amin Wani R/O Jehlum Group, Padgampora Awantipora, Pulwama, Jammu & Kashmir-192122, upon transfer of her enrolment from Bar Council of Delhi is brought on the roll of Jammu and Kashmir Bar Council.

By Order.


(Mohaminad Yasin Beigh)
Registrar (Admn.)

No: 24 - 31 - RG/LP Dated: 02-01-2023

Copy forwarded to the:-

1. Principal District & Sessions Judge, Pulwama.
2. Secretary Bar Council of India, New Delhi for information and necessary action.
3. Manager Govt. Press, Jammu for publication in the next issue of Government Gazettee.
4. President, J&K High Court Bar Association, Srinagar.
5. President, District Bar Association, Pulwama.
6. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Ms. Nameezia Amin, Advocate D/O Sh. Noorul Amin Wani R/O Jehlum Group, Padgampora Awantipora, Pulwama, Jammu & Kashmir-192122.


Registrar (Admn.)